

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 515/GT/2024

Subject : Petition for truing-up of the tariff for the period 2019-24 and determination of the tariff for the period 2024-29, for PARE Hydro Electric Power Plant (110 MW)

Petitioner : NEEPCO Limited

Respondents : APDCL and others

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ripunjoy Bhuyan, NEEPCO

Record of Proceedings

The case was called out for a hearing through virtual mode.

2. During the hearing, the representative for the Petitioner submitted that the present petition has been filed for truing-up of the tariff for the period 2019-24 and determination of the tariff for the period 2024-29.
3. None appeared for the Respondents, despite notice.
4. The Commission, after hearing the representative of the Petitioner, directed it to file the following additional information on an affidavit, after serving a copy to the Respondents, on or before **3.7.2026**.

2019-24

- a) *Provide details of the proportionate cost of land of the existing project, which is being used for generating power based on renewable energy, as per Reg 19 (5) (d) of the 2019 Tariff Regulations.*
- b) *Provide Form 5A, 5B, 5C & 5D for establishing the additional expenditure claimed as part of the original scope/ RCE. Also, provide reconciliation between the approved RCE cost, approved capital cost up to 31.03.2019, and the item claimed under Additional capitalisation for the period 2019-24.*
- c) *Provide relevant heads from RCE/ IA of each item claimed as part of the Additional capital expenditure claimed under Regulation 24 and 25 in Form 9A. Also provide Detailed justification and reasons for the spill over of these works.*
- d) *Provide reconciliation between the approved RCE/ IA cost, the approved capital cost up to 31.03.2019 and the item claimed under Additional capitalisation for the period 2019-24.*
- e) *Provide Supporting documents related to new claims made under Regulation 26 as part of Additional capitalisation*



- f) *Petitioner is required to submit supporting documents for interest rates applied for computation of Weighted Average Rate of Interest (WAROI) in Form-13, along with details and justification of refinancing, if any.*
- g) *Furnish documents/ information towards the assessment of security requirements along with break-up of CISF and Non-CISF deployment of security personnel corresponding to the generating station.*

2024-29

- h) *Consent of all beneficiaries for shifting to a two-part tariff as suggested by the Petitioner*
 - i) *Provide relevant heads from RCE/ IA of each item claimed as part of the Additional capital expenditure claimed under Regulation 24 and 25 in Form 9A. Also, provide Detailed justification and reasons for the spill over these works. Also, provide reconciliation between the approved RCE cost, the approved capital cost and the item claimed under Additional capitalisation for the period 2024-29.*
5. The Respondents are permitted to file their replies, on or before **25.7.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **4.8.2026**.
6. The Petition will be listed for hearing on **13.8.2026**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

